

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

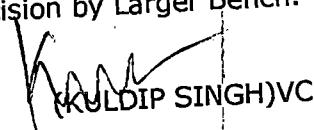
(O) APPLICATION NO. 199 (62)

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>15.02.2005</u></p> <p>None is present for the applicant. Mr. S. S. Hassan counsel for the respondents.</p> <p>Learned counsel for the respondents submits that the matter in dispute was referred to the Larger Bench and the matter is still pending. Let the case be listed for hearing in a week commencing from the second week of April 2005.</p> <p> (M. L. CHAUHAN) MEMBER (J)</p>
<p><i>Copy sent to Mr. S. S. Hassan O.A. 199 (62) O.A. 199 (62)</i></p>	<p><u>6.4.2005</u></p> <p>Present : Mr.O.P.Pareek, for the applicant. Mr.S.S.Hasan for the respondents.</p> <p>Learned counsel for the parties have submitted that a similar matter like present one in hand has been referred to a Larger Bench by the Principal Bench of C.A.T. at New Delhi and these cases are awaiting decision of the Larger Bench. In view of these facts, this O.A, along with similar matters, is adjourned sine die and may be consigned to record room. These O.As. may be revived at the instance of either of the parties, if need arises, after decision by Larger Bench.</p> <p> (KULDEEP SINGH)VC</p> <p>HC*</p>